

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.299/MP/2023

Subject : Petition under Regulation 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation), Regulations, 2022 seeking condonation of delay in submitting application to the Central Agency for issuance of Renewable Energy Certificates For FY 2022-23 for additional 82 days beyond the specified due date of 30th June 2023.

Date of Hearing : **5.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : India Power Corporation Limited (IPCL)

Respondent : National Load Despatch Centre (NLDC)

Parties Present : Shri Anand Ganesan, Advocate, IPCL
Ms. Aishwarya Subramani, Advocate, IPCL
Shri Harsha V Rao, Advocate, IPCL
Shri Kailash Chand Saini, NLDC
Shri Kashif Usman, NLDC
Shri Alok Mishra, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant Petition had been filed, *inter alia*, seeking relaxation of the time period for submitting the application for issuance of the Renewable Energy Certificates (RECs) to National Load Despatch Centre (NLDC) for the year financial year 2022-23. Learned counsel further submitted that since the West Bengal Electricity Regulatory Commission issued the order regarding the certification of the excess renewable energy purchased by the Petitioner on 11.9.2023, the Petitioner could submit its application for the grant of RECs before the Nodal Agency, NLDC only thereafter on 20.9.2023 i.e. after 82 days of delay beyond the due date 30.6.2023.

2. The representative of the Respondent, NLDC, accepted the notice and sought liberty to file a reply in the matter.



3. Considering the submissions made by the learned counsel for the parties, the Commission ordered as under:

(a) Admit.

(b) The Respondent to file its reply to the Petition within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

4. The Petition will be listed for hearing on **16.2.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

